

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE

Execution Application No.22/2023 (WZ)
In
Original Application No.70/2017 (WZ)

Karim Jahangir Shaikh

... Applicant

v/s

Sahakar Maharshi Shivajirao Narayanrao
Nagawade SSK Ltd. & Ors.

.... Respondents

**Affidavit in Reply on behalf of Respondent Nos.2 & 3-
Maharashtra Pollution Control Board**

I, Chandrakant N. Shinde, Age : Adult, Occupation-Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Ahmednagar, having my office address at Savitribai Fule Vyapari Sankul, 1st Floor, Hall No.2 & 3 Near TV Center, Savedi, Ahmednagar-414 003, do hereby state on solemn affirmation as under :-

1. I say and submit that the Applicant has filed the said Execution Application for execution of the order dated 11/5/2022 passed by this Hon'ble NGT in Original Application No.70/2017, wherein, the Respondent-Board is directed to verify the factual status and take necessary coercive measures.



BEFORE ME
M. Shinde
MRS GAUTAMEE G KULKARNI
NOTARY
GOVERNMENT OF INDIA

2. I say and submit that Sachin Pachpute & Ors. have filed an Original Application bearing No.85/2022 against the Respondent No.1-Sugar Industry regarding pollution caused due to discharge of untreated effluent into the Ghod river, wherein, the Respondent Board has filed a Reply-Affidavit on 9/1/2023, which was taken on record by this Hon'ble Tribunal and the said Original Application is pending.
3. I am filing the said Affidavit in compliance of the Order dtd.12/10/2023 passed by this Hon'ble NGT in Execution Application No.22/223 on behalf of the Respondent Board as under :-

(A) Sugar Unit:-

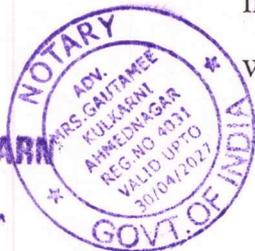
- (i) The Respondent Board has granted Renewal of Consent to Operate to the Respondent No.1-Industry dated 22/10/2023 for manufacture of Products:- Sugar- 15840 MT/M, Molasses – 5760 MT/M, Press Mud-5760 MT/M, Bagasse-40320 MT/M and Co-generation-26 MW, which is valid upto 31/07/2024.

(ii) Actions initiated by Respondent-Board :-

- a. Due to the blast occurred in Molasses Storage Tank, the Respondent Board has issued directions for stoppage of sugar unit vide letter dated 10/2/2022, wherein, the Respondent No.1- Industry was directed to stop the feeding of sugarcane of crushing immediately and stop the operation of sugar factory within 48 hours in a safe manner.

BEFORE ME

Sachin
RS GAUTAMEE G KULKARNI
NOTARY
GOVERNMENT OF INDIA





a. The Respondent-Board has further issued show cause notice to the Respondent No.1-Industry vide letter dated 29/09/2022 and issued following directions:-

1. Scrapping of kaccha lagoon and old 4 no. of Boiler having 95 tons capacity forthwith.
2. To submit Effluent Treatment Plant Upgradation Plan and complete the same before next crushing season.
3. Not to install, calibrate and connect OCEMS to MPCB and CPCB server within 7 days.
4. Install and commission Condensate Polishing Unit and not submitting commissioning report immediately.

b. The Respondent Board has forfeited the bank guarantee of Rs.25 Lakhs of Respondent No.1-Industry vide letter dated 29/09/2022. Copies of the aforesaid actions initiated by the Respondent Board are annexed as an **Annexure-'I' Collectively.**

c. In order to verify the compliance of the consent conditions, the Officials of the Respondent Board at Ahmednagar visited to the Sugar Unit of Respondent NO.1 on 1/12/2023 and observed as under :-

[Handwritten signature]

BEFORE ME

[Handwritten signature]

MRS. GAUTAMEE G KULKARNI
NOTARY
GOVERNMENT OF INDIA



Industry has not scrapped the Kaccha Lagoons and also not scrapped 4 no. of boiler having 95 tones capacity .

- i. Industry has provided Effluent Treatment Plant comprising of Primary, Secondary and Tertiary and during visit Effluent Treatment Plat found in operation.
- ii. Industry has installed OCEMS and connected to MPCB &CPCB's server.
- iii. Industry has provided 15 days storage tank as per CREP and storing treated effluent in that tank.
- iv. Industry has installed condensate polluting unit (CPU) and which is found in operation during visit.
- v. Industry has provided 140 TPH bagasse fired co-gen boiler with wet scrubber and ESP followed by 73 mtrs. stack of height etc.

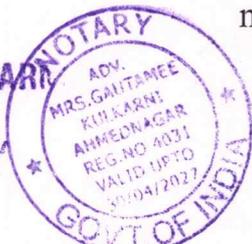
A copy of the visit report dated 1/12/2023 is annexed herewith as an **Annexure-'II'**.

(B) Distillery Unit:-

- (i) The Respondent-Board has granted Renewal of Consent dated 8/11/2022 for 30 KLPD molasses base distillery under 'Red' Category for manufacture of Product-Rectified Spirit OR Extra

Handwritten signature
BEFORE ME

Handwritten signature
MRS. GAUTAMEE G KULKARNI
NOTARY
GOVERNMENT OF INDIA





Neutral Alcohol OR Ethsonol of 900 KL/M and By Product of Fusel Oil of 1 KL/M to the Respondent No.1-Industry, subject to certain terms and conditions, which was valid upto 31/8/2023.

(ii) **Actions initiated by Respondent Board :-**

a. The Respondent Board has issued proposed directions vide letter dtd.9/2/2022 on the basis of following non-compliances.

1. Not completed the work of CPU.
2. Leakages and seepages observed near pacca lagoon and same is going to kaccha pit, causing water pollution problems in the surrounding area.
3. Not connected flow meter and web camera provided to spent wash line and Bio-composting yard to MPCB & CPCB server.
4. Not submitted valid Bank Guarantee from 9/5/2019.

b. Thereafter, the personal hearing was extended to the Respondent No.1-Industry on 28/7/2022. On the basis of personal hearing, the Respondent Board has issued interim directions to the Respondent No.1-Industry vide letter dated 17/10/2022 and directed as follows:

Handwritten signature

BEFORE ME

Handwritten signature

RS. GAUTAMEE & KULKARNI
NOTARY
GOVERNMENT OF INDIA



1. Industry shall carry out the assessment of contamination, cost of remediation and damage assessment through NEERI/IIT/VSI within two months.
2. Industry shall comply with recommendations of report submitted by the institute at Sr.No.1 above before six months and report the remedial action taken as per suggestion of expert agency before next crushing season.
3. Industry shall ensure OCEMS connectivity to MPCB server within 7 days.
4. Industry should not dispose spent wash sludge to any party.

Copies of the aforesaid actions initiated by the Respondent Board are annexed as an **Annexure- 'III' Collectively.**

- c. In order to verify the compliance of the consent conditions and compliance of interim directions, the Officials of the Respondent Board at Ahmednagar visited to the Distillery Unit of Respondent NO.1 on 1/12/2023 and observed as under :-
 - i. Industry has appointed Vasantdada Sugar institution & VSI carry out the assessment & submitted report before the Hon'ble NGT .

H. Kulkarni

BEFORE ME

M. Kulkarni

MRS GAUTAMEE G KULKARNI
NOTARY
GOVERNMENT OF INDIA



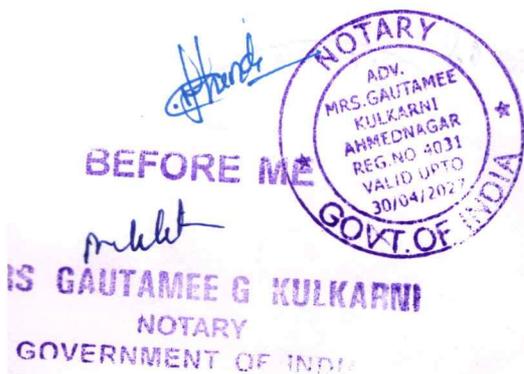


- ii. Industry has not submitted remedial action taken report as per the suggestion of VSI.
- iii. Industry has provided 30 days capacity storage tank with HDP lining and concreting for spent wash storage.
- iv. OCEMS connected to MPCB server.
- v. No any complaint received regarding disposal of spent wash sludge.

A copy of the visit report dated 1/12/2023 is annexed herewith as an **Annexure-‘IV’**.

(iii) The Respondent-Industry has submitted the Damage Assessment Report for molasses tank burst accident occurred, which is prepared by Vasantdada Sugar Institute in the month of August-2023 in O.A.No.85/2022 filed by Sachin Satpute v/s Sahakar Maharshi Shivajirao Nagawade SSK Ltd. & Ors., which was taken on record by this Hon’ble Tribunal.

4. I say and submit that on the basis of the non-compliances observed during the aforesaid visits, the Respondent Board has issued show cause notices for non-compliance of consent conditions to the Distillery and Sugar Units of Respondent No.1- Industry vide letters dated 14/12/2023 respectively. Copies of



the show cause notices dated 14/12//2023 are annexed herewith as an **Annexure-‘V’ collectively.**

5. I say & submit that in response to the show cause notice issued by the Respondent Board, the Respondent industry vide letter dated 22/12/2023 informed that they have not scrapped the kaccha lagoons because it is converted into storage tank for use of fresh water using agriculture purpose and in future the said lagoons will be utilized as a farm pond for farming/ irrigation purpose. Further they have also informed that all the four boilers are not in operation since last three years. The industry is in process of scrapping the boilers.
6. The Respondent Board have always held this Hon’ble Tribunal at highest regard and respect the orders and directions passed by this Hon’ble Tribunal from time to time.

Solemnly affirmed on this ^{27th}.....day of December, 2023 at Ahmednager

For and on behalf of of
Respondent Nos.2 & 3,

Chandrakant Shinde

(Chandrakant Shinde)
Sub-Regional Officer-Ahmednagar

BEFORE ME

Mrs. Gautamee G. Kulkarni
MRS. GAUTAMEE G. KULKARNI
NOTARY
GOVERNMENT OF INDIA

NOTED & REGISTERED
AT S. No. GGK2277/2023

27 DEC 2023

Solemnly affirmed before me
by Chandrakant Shinde
who is identified before me
by _____
whom I personally know



MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0253-2365150

Fax : 0253-2365150

Email : ronashik@mpcb.gov.in

Visit at : <http://mpcb.gov.in>



"Your Service is our Duty"

Udyog Bhavan, First Floor,
Trimbak Road, Near ITI, Satpur,
Nashik-422007

BY R.P.A.D./FAX/HAND DELIVERY

L. No: *MPCB/RONK/2511/605*

Date: *29.09.2022*

To,
M/s. Sahakar Maharshi Shivajirao Narayanrao Nagwade SSK Ltd.,
Gut no. 52/2, A/p - Limpangaon,
Tal. Shrigonda, Dist. Ahmednagar.

Sub. :- Show Cause Notice for Closure Directions towards non compliances of various environmental enactments.

- Ref. :-
1. Consent to Operate granted by the Board valid upto 23.12.2021.
 2. Conditional Restart Direction issued vide letter dtd. 11.10.2021.
 3. Direction issued vide letter dtd. 09.02.2022.
 4. Direction for stoppage of operation of the sugar unit issued vide letter dtd. 10.02.2022.
 5. Visit of the Board officials on 28.03.2022.
 6. Proposal received from SRO-Ahmednagar vide no: MPCB- LEGAL_ACTIONS- 270122007.
 7. Personal Hearing extend on 28.07.2022 at HQ - Mumbai

WHEREAS, it is obligatory on your part to comply with the conditions of the Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under Rule 5 of the Hazardous & Other Wastes (Management & Trans-Boundary Movement) Rules, 2016 and amendments therein vide above reference cited at 1. For running the industrial activity at aforesaid location.

AND WHEREAS, it is also mandatory on the part of industry to comply with the conditional Restart Directions issued by the Board vide reference cited at 2. It also mandatory on the part of industry to comply with the Direction for stoppage of operation of sugar unit issued by the Board vide reference cited at 3.

AND WHEREAS, the Officials of Sub-Regional Office, MPCB, Ahmednagar visited your industry on 28.03.2022 for checking of Compliance of consent condition, directions for stoppage of operation of the sugar unit dtd. 10/02/2022 & Direction dtd. 09/02/2022 & Complaint investigation received from Mr. Sachin Pachpute & Mr. Bhausahab Pawar.

AND WHEREAS, SRO - Ahmednagar submitted the legal proposal to this office vide reference cited at 6. And reported that directions for stoppage is not effective, AND WHEREAS, Personal hearing to Industry was scheduled on 28.07.2022 before Principal Scientific Officer, MPC Board, Mumbai and in the said Personal hearing the following directions were given:-

1. Scrapping of kaccha lagoon and old 4 no. of Boiler having 95 tons capacity forthwith.
2. You are requested to submit the Effluent Treatment Plant up gradation plan to Regional Office Nashik, within 15 days and complete the same before next crushing season.
3. Install, calibrate and connect OCEMS to MPCB & CPCB server within 7 days.
4. Install and commission CPU (Condensate Polishing Unit) and submit commissioning report immediately.

AND WHEREAS, after examining the record of the industry and after making necessary enquiry this office has concluded that the industry has violated provisions of various environmental enactments and causing pollution problem in the nearby surrounding area knowingly and wilfully.

NOW THEREFORE, the industry is hereby directed to show cause as why your production activity shall not be stopped down forthwith? and why competent authority shall not be directed to disconnect electricity and water supply of your industry immediately?

Your reply, if any to this Show Cause Notice shall be submitted within 7 days from date of issuance of this notice, failing which, the Board will have no any other option than to initiate legal action as mentioned above against the unit, which may be noted.



(Ravindra B. Andhale)
Regional Officer-Nashik.

Copy Submitted to:-

The Principal Scientific Officer, M.P.C. Board, Sion Mumbai.

Copy forwarded to:-

Sub - Regional Officer MPCB, Ahmednagar - It is directed to serve the copy of SCN to the industry & monitor the industry for compliance of consent to operate every 15 days and submit the proposal for action, if any

MAHARASHTRA POLLUTION CONTROL BOARD
Sub Regional Office, Ahmednagar.

Tel. No. (0241) 2470852,
 E-mail:
 sroahmednagar@mpcb.gov.in



Savitribai Fule Vyapari Sankul,
 Hall No. 2 & 3, 1st Floor, Near T.V.
 center, Ahmednagar - 414 003.

JOINT VISIT REPORT

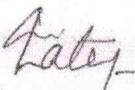
Sr No	Points / Conditions	Status observed during the visit
1	Name & Address of the unit	Sahakar Maharshi Shivajirao Marayamrao Nagawade S. S.K. Ltd, Plot No. - 82/2, Limpongaon, Tal-Shrigonda, Dist-Ahmednagar
2	Date of Visit	01/12/2023
3	Product details	Sugar - 4800 TCD
4	Consent Status	C100 Dtd-22/10/2023 Valid-31/07/2024
5	Visited by	Amit Laxman Lutey, PO, 9890702171.
6	Industry Representative	M. D. Kandekar, Environment officer, 9423163805.

Detail observations: - Visited industry to check the compliance of consent condition

- 1) During visit industry found in operation, industry is engaged in manufacturing of sugar from sugarcane, present production is 4500 TCD.
- 2) Industry has provided ETP comprising Primary, secondary & Tertiary, during visit industry is ETP found in operation.
- 3) Industry has provided OCEMS to ETP outlet but during visit display shows constant readings & no deflection in reading throughout visit.
- 4) Industry has provided 15 day storage tank as per CREP & storing treated effluent in that tank.
- 5) Industry has provided condensate polluting unit (CPU).
- 6) Industry has provided septic tank & soak pit for 45cmd domestic effluent.
- 7) Industry has provided 140 TPH Bagasse fired to co-gen boiler with wet scrubber & ESP followed by stack of height - 73 mtr.
- 8) Industry has provided OCEMS to this boiler & not provided to other boilers.
- 9) Industry has also provided Bagasse fired 4 boilers having capacity, 10 TPH, 30 TPH, 25 TPH & 20 TPH with stack of height - 60 mtrs (approx.).

- 10) During visit other boilers are not in operation.
- 11) Industry has provided 750 KVA & 500 KVA D.G set with acoustic enclosure & stacks of height, 5.5 mtr & 4.5 mtr respectively.
- 12) Industry has ~~not~~ provided necessary arrangements to cover the effluent collection system.
- 13) Industry has not provided cover to bagasse storage area.
- 14) Industry has not scrap the Katcha Lagoon where industry had discharged effluent ~~in past~~, previously.
- 15) Industry has submitted B.G. of Rs. 20 Lakh as per recent direction.
- 16) Industry has submitted B.G. of Rs. 25 Lakh as per old C.O. Valid upto - 28/02/2024.
- 17) Industry has not yet submitted B.G. of Rs. 50 Lakh as per new C.O. & not yet forfeited B.G. of Rs. 12.5 Lakh as per new C.O.


(M. D. Kandekar)
Env. off.


(Amit L. Lately)
FO

MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No.(0253) 2362820



E-mail: ronashik@mpcb.gov.in

"Your Service is our Duty"

Regional Office- Nashik,
Udyog Bhavan, 1st floor,
Trimbak Road, MIDC Comp.
Near ITI., Satpur, Nashik-422007.

BY R.P.A.D./FAX/HAND DELIVERY

No: MPCB/RONK/ID/22/0/7000/ 2022

Date: - 17/10/2022

To,
M/s. Sahakar maharshi Shivajirao Narayanrao Nagawade SSK Ltd, (Distillery Unit)
Plot No. 52/1, A/p. Limpangaon, Tq. Shrigonda,
Dist. Ahmednagar.

Sub: Interim Directions under Section 33 A of Water (P & CP) Act, 1974 & under Section 31A of Air (P & CP) Act, 1981.
Ref: 1. Proposed Directions issued on 9.2.2022.
2. Personal hearing extended on 28.7.2022 at HQ.

This refers to the proposed directions issued by the Board vide above referred letter (1) and personal hearing extended to factory representative on 28.7.2022. During the personal hearing as agreed by your representative, it is directed to comply the following directions in time bound manner.

1. Industry shall carryout the assessment of contamination, cost of remediation and damage assessment through NEERI/IIT/VSU within two months.
2. Industry shall comply with recommendations of report submitted by the institute at Sr. No. 1 above before six months and report the remedial action taken as per suggestion of expert agency before next crushing season.
3. Industry shall ensure OCEMS connectivity to MPCB server within 7 days.
4. Industry should not dispose spent wash sludge to any party.

If you fails to comply these directions in time bound manner, the Board will have no any other option than to issue final directions such as disconnection of electricity and water supply of your industry, which may be noted.

(Ravindra B. Andhale)
Regional Officer, Nashik.

Copy Submitted for information to: -
The Principal Scientific Officer, M.P.C. Board, Mumbai.

Copy forwarded to: -
Sub- Regional Officer MPCB, Ahmednagar – He is directed to serve the copy of these directions to the industry & submit timely compliance report along with photographs and monitoring reports of the said directions scrupulously.

MAHARASHTRA POLLUTION CONTROL BOARD
Sub Regional Office, Ahmednagar.

Tel. No. (0241) 2470852,

E-mail:

sroahmednagar@mpcb.gov.in



Savitribai Fule Vyapari Sankul,
Hall No. 2 & 3, 1st Floor, Near T.V.
center, Ahmednagar - 414 003.

JOINT VISIT REPORT

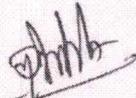
Sr No	Points / Conditions	Status observed during the visit
1	Name & Address of the unit	Sahakar Maharshi Shivajirao Narayanrao Nagawade Sahakari Satchar Karkhana Ltd, Plot No. 52/2, Limbangan, Tal-Shrigonda Dist. Ahmednagar.
2	Date of Visit	01/12/2023.
3	Product details	Distillery - 30 KLPP.
4	Consent Status	C to O Ptd - 08/11/2022. Valid - 31/08/2023 applied for renewal.
5	Visited by	Amit L. Latay, FO, 9890702171.
6	Industry Representative	M. D. Kandekar, Environment officer, 9423163805

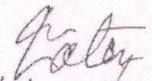
Detail observations: - Visited industry to check compliance of consent condition

- 1) During visit industry is found in operation, industry is engaged in manufacturing of Rectified spirit & fusel oil.
- 2) Industry has provided bio-digester, followed by MBE & composting.
- 3) Industry has provided 5 acres concreted compost yard with Leachate collection gutters & collection tank, during visit Leachate gutter found ~~it~~ clogged at some points.
- 4) Industry has provided separate CPU for distillery.
- 5) Industry has provided 30 days capacity storage tank with HDPE lining & concreting for spentwash storage. (10000 cmd)
- 6) Industry has yet not scooped the old ~~the~~ spentwash storage tanks same is found filled with sludge & in dilapidated condition.
- 7) During visit leakages were found from the bottom of the storage tank & red ~~at~~ coloured water found accumulated along the compound wall of industry (outside).
- 8) Industry ~~is~~ borrows steam from sugar unit.

9) Industry has submitted Bq. of Rs. 25 lacs as per cto, same is not valid.

→


(M. D. Kandeekar)
Em. officer.


(Amit L. Laday)
FO

MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No.(0253) 2362820



Regional Office- Nashik,
Udyog Bhavan, 1st floor,
Trimbak Road, MIDC Comp.

E-mail: ronashik@mpcb.gov.in "Your Service is our Duty" Near ITI.,Salpur, Nashik-422007.

BY R.P.A.D./FAX/HAND DELIVERY

L. No: MPCB/RONK/SCN/23/2.14009/2023

Date:-14/12/2023

To,

M/s. Sahakar Maharshi Shivajirao Narayanrao
Nagawade SSK Ltd (Sugar Unit),
Limpangaon, Tq. Shrigonda, Dist. Ahmednagar.

Sub. :- Show Cause Notice towards violations of consent conditions**Ref. :-** 1. Visit of the Board official to your unit on 01.12.2023.

2. Proposal submitted by the SRO, MPCB, Ahmednagar through Legal actions No. 270122007.

WHEREAS, it is mandatory and obligatory on part of industry to comply the conditions of the Consent to Operate granted by the Board under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Waste (Management & Tran boundary Movement) Rules, 2016.

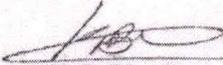
AND WHEREAS, the Board official of SRO, MPCB, Ahmednagar visited to your unit on 01.12.2023 and observed following discrepancies:

1. Operation and maintenance of the ETP found non satisfactory.
2. Industry has provided OCEMS to ETP outlet but during visit display shows constant reading & not observed deflection in reading throughout visit.
3. Industry has not scrap the katcha lagoon and not dismantle the old boiler.

AND WHEREAS, after examining the record of your case and after making necessary enquiry this office has concluded that the industry have violated the various environmental enactments and causing pollution problem in the nearby surrounding area knowingly and wilfully.

NOW THEREFORE, the industry are hereby directed to show cause as why the production activity shall not be stopped down forthwith? And why competent authority shall not be directed to disconnect electricity and water supply of the industry immediately?

Your reply, if any to this Show Cause Notice shall be submitted within 7 days from date of issuance of this notice, failing which, the Board will have no any other option than to initiate legal action as mentioned above against the unit, which may be noted.



(L.S. Bhad)

Regional Officer, Nashik.

Copy Submitted to:-

The Assistant Secretary (Technical), M.P.C. Board, Sion Mumbai.

Copy forwarded to:-

Sub - Regional Officer MPCB, Ahmednagar – It is directed to serve the copy of SCN to the industry & submit the compliance accordingly.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No.(0253) 2362820



E-mail: ronashik@mpcb.gov.in

"Your Service is our Duty"

Regional Office- Nashik,
Udyog Bhavan, 1st floor,
Trimbak Road, MIDC Comp.
Near ITI., Satpur, Nashik-422007.

BY R.P.A.D./FAX/HAND DELIVERY

L. No: MPCB/ROK/SCN/23/2140006 /2023

Date:-14/12/2023

To,

M/s. Sahakar Maharshi Shivajirao Narayanrao
Nagawade SSK Ltd (Distillery Unit),
Limpangaon, Tq. Shrigonda, Dist. Ahmednagar.

Sub. :- Show Cause Notice towards violations of consent conditions

Ref. :- 1. Visit of the Board official to your unit on 01.12.2023.

2. Proposal submitted by the SRO, MPCB, Ahmednagar through Legal actions No.
MPCB-LEGAL_ACTIONS-030222021

WHEREAS, it is mandatory and obligatory on part of industry to comply the conditions of the Consent to Operate granted by the Board under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Waste (Management & Tran boundary Movement) Rules, 2016.

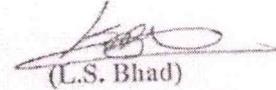
AND WHEREAS, the Board official of SRO, MPCB, Ahmednagar visited to your unit on 01.12.2023 and observed following descrepancies:

1. Industry has yet not scraped the old spent wash storage tank and same is found filled with sludge & in dilapidated condition.
2. During the visit leakages are found from the bottom of the storage tank & red coloured water found accumulated along the outside of compound wall of industry.

AND WHEREAS, after examining the record of your case and after making necessary enquiry this office has concluded that the industry have violated the various environmental enactments and causing pollution problem in the nearby surrounding area knowingly and wilfully.

NOW THEREFORE, the industry are hereby directed to show cause as why the production activity shall not be stopped down forthwith? And why competent authority shall not be directed to disconnect electricity and water supply of the industry immediately?

Your reply, if any to this Show Cause Notice shall be submitted within 7 days from date of issuance of this notice, failing which, the Board will have no any other option than to initiate legal action as mentioned above against the unit, which may be noted.



(L.S. Bhad)
Regional Officer, Nashik.

Copy Submitted to:-

The Assistant Secretary (Technical), M.P.C. Board, Sion Mumbai.

Copy forwarded to:-

Sub - Regional Officer MPCB, Ahmednagar – It is directed to serve the copy of SCN to the industry & submit the compliance accordingly.